

**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,  
Kasauli, District Solan (H.P.)**

Case No. : 20/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Deepak Kumar s/o Sh. Som Nath aged 26 years, r/o H.No. 118, 93/1, Village Lashna Gahi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Jhooma Thapa d/o Sh. Deepak Thapa, aged 20 years, r/o 1454, B-1, Abdulapur, Near White House, Ward No. 24, Pinjore, Distt. Panchkula, H.R. at present H.No. 118, 93/1, Village Lashna Gahi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Deepak Kumar s/o Sh. Som Nath aged 26 years, r/o H.No. 118, 93/1, Village Lashna Gahi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Jhooma Thapa d/o Sh. Deepak Thapa, aged 20 years, r/o 1454, B-1, Abdulapur, Near White House, Ward No. 24, Pinjore, Distt. Panchkula, H.R. at present H.No. 118, 93/1, Village Lashna Gahi, P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 18-06-2024 that their marriage was solemnized on 18-04-2024 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,  
Kasauli, District Solan (H.P.)**

Case No. : 19/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Anil Sharma s/o Sh. Bhagat Ram aged 36 years, r/o Village Devri, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Lalita Devi d/o Sh. Umed Ram aged 32 years, r/o Village Devri, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Anil Sharma s/o Sh. Bhagat Ram aged 36 years, r/o Village Devri, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Lalita Devi d/o Sh. Umed Ram aged 32 years, r/o Village Devri, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 01-04-2024 that their marriage was solemnized on 31-05-2021 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,  
Kasauli, District Solan (H.P.)**

Case No. : 18/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Rishav s/o Sh. Naresh aged 29 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Jyoti Rani d/o Sh. Pawan aged 30 years, r/o W. No. 2, Balmiki Basti, Ludhiana, Punjab at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Rishav s/o Sh. Naresh aged 29 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Jyoti Rani d/o Sh. Pawan aged 30 years, r/o W. No. 2, Balmiki Basti, Ludhiana, Punjab at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-06-2024 that their marriage was solemnized on 30-01-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may

be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

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**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,  
Kasauli, District Solan (H.P.)**

Case No. : 17/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Anil s/o Sh. Jit Singh aged 43 years, r/o Rajkot Cottage, R & T Wing, C.R.I. Kasauli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Babli d/o Sh. Mohan Singh aged 39 years, r/o Village & P.O. Lawa, Tehsil Narender Nagar, Distt. Tehri, Utrakhand at present residing at Rajkot Cottage, R & T Wing, C.R.I. Kasauli, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Anil s/o Sh. Jit Singh aged 43 years, r/o Rajkot Cottage, R & T Wing, C.R.I. Kasauli, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Babli d/o Sh. Mohan Singh aged 39 years, r/o Village & P.O. Lawa, Tehsil Narender Nagar, Distt. Tehri, Utrakhand at present residing at Rajkot Cottage, R & T Wing, C.R.I. Kasauli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 20-06-2024 that their marriage was solemnized on 11-02-2008 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

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**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,**

**Kasauli, District Solan (H.P.)**

Case No. : 15/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Rakesh s/o Sh. Surjeet aged 26 years, r/o Village & P.O. Pratha, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Sangeeta d/o Sh. Pappu Ram aged 24 years, r/o Village Paploha, P.O. Kherawali, Tehsil Kalka, Distt. Panchkula, HR at present residing at Village & P.O. Pratha, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Rakesh s/o Sh. Surjeet aged 26 years, r/o Village & P.O. Pratha, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Sangeeta d/o Sh. Pappu Ram aged 24 years, r/o Village Paploha, P.O. Kherawali, Tehsil Kalka, Distt. Panchkula, HR at present residing at Village & P.O. Pratha, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 24-06-2024 that their marriage was solemnized on 15-02-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

**In the court of Sub-Divisional Magistrate-cum-Marriage Officer,  
Kasauli, District Solan (H.P.)**

Case No. : 16/2024

Date of Instt.: 08-07-2024

Date of Decision: 23-08-2024

1. Sh. Shubham s/o Sh. Ishwar Singh aged 26 years, r/o Village & P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Rekha d/o Sh. Shyam Lal aged 21 years, r/o Village Dharampur Bathol, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).

*Versus*

General Public

*Notice under section 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Shubham s/o Sh. Ishwar Singh aged 26 years, r/o Village & P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) (Bride Groom) and Mrs. Rekha d/o Sh. Shyam Lal aged 21 years, r/o Village Dharampur Bathol, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 20-06-2024 that their marriage was solemnized on 05-07-2021 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 23-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 23-07-2024 under my hand and seal of the court.

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Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H.P.).*

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